

Matter (TFM) content of Lifebuoy has not been analysed in relation to this Scheme. Presently there is no requirement to maintain minimum TFM content.

(e) and (f). The tolerances on the declared net weight of packaged commodities, including soaps, are governed by the Standards of Weight and Measures (Package Commodities) Rules. Soap is a commodity which undergoes significant variations in weight due to environmental conditions; hence the net weight is to be qualified by the expression "when packed". No punitive action is to be taken against the retail dealer/wholesale dealer if the deficiency in weight is due to environmental conditions. The tolerances permitted on net weight of soaps are provided in the rules; no claim is required to be made by the manufacturer in this regard.

Manufacture of Electric Typewriters

2410. SHRI S.M. KRISHNA : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Remington Rand has secured a licence to make 15,000 electric typewriters a year over the head of Hindustan Teleprinters despite the protests from the Ministry of Commerce and Bureau of Public Enterprises; and

(b) if so, the reasons therefor and whether the Hindustan Teleprinters is not geared to undertake the manufacture of such Typewriters ?

THE MINISTER OF STATE-
IN THE MINISTRY OF INDUS-
TRY (SHRI CHARANANJIT
CHANANA) : (a) and (b). Though
M/s. Hindustan Teleprinters Limited
are licensed to manufacture
4,000 electric typewriters per annum
presently there is no production of
this item in the country as they had
suspended production and wanted

to manufacture a better quality product for an enhanced capacity of 10,000 numbers per annum initially. Considering that electric typewriter is an improvement over conventional typewriter and that there was a need to create capacity for production of these typewriters, it was decided that a capacity of 15,000 numbers per annum each should be allowed to M/s. Remington Rand of India. Limited and Hindustan Teleprinters Limited. Letters of Intent as also approval to their foreign collaboration proposals have accordingly been issued to both.

Disposal of obsolete Centurian Tanks

2411. SHRI D. S. A. SIVAPRA-
KASAM: Will the Minister of
DEFENCE be pleased to state:

(a) how many centurian tanks are kept obsolete on this date;

(b) whether Government have taken any steps to dispose of them; and

(c) the conditions prescribed for disposing of the tanks?

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI SHIVRAJ V. PATIL): (a)
to (c). Centurian tanks as they
become obsolete have to be phased
out. Such tanks are presently being
held in stock pending a final decision
of alternative uses. The question of
their disposal does not arise at present.
It will not be in public interest to
disclose their number.

Denial of legal rights to Rail- waymen under Industrial disputes act

2412. SRI A.K. ROY : Will
the Minister of LABOUR be pleased
to state :

(a) whether the attention of
Ministry has been drawn to the